

IN THE COURT OF SH VIMAL KUMAR YADAV, SPECIAL JUDGE (PC ACT), CBI-01,
ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs Rajinder Singh Rana and others.

Case No.95/2019

22.08.2020

Present : Ms. Bindu, Ld. PP for CBI.

Sh. Sushil Kumar Gupta and Sh.R.K.Bharani, Ld. Counsel along with accused Raju Dhanpal Raj (A-2).

Sh. Harsh Kumar Sharma, Ld. Counsel for accused A-3 Ram Bharose Goel and A-4 Ajay Singhania.

The matter has been taken up through video conferencing using CISCO WEBEX hosted by Sh. Sudhir Kumar, Reader of this court.

This is a contested matter at the stage of prosecution evidence. In view of the circular No. Power/Gaz./RADC/202/E-7784-7871 dated 30.07.2020 issued by Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi, pursuant to Order No. 26/DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi, New Delhi, evidence cannot be recorded. Accordingly, case is adjourned for PE on **28.09.2020**.

A copy of this order be also sent to the Computer Branch for uploading on the official website.


(Vimal Kumar Yadav)

Special Judge (PC Act), CBI-01,

Rouse Avenue District Court, New Delhi

22.08.2020